

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Review Petition No. 35/RP/2022 in
Petition No. 625/TT/2020**

Subject	:	Petition for review of order dated 31.5.2022 in Petition No. 625/TT/2020.
Date of Hearing	:	27.4.2023
Coram	:	Shri I. S. Jha, Member Shri Arun Goyal, Member Shri P. K. Singh, Member
Petitioner	:	Power Grid Corporation of India Limited
Respondents	:	Uttar Pradesh Power Corporation Limited & 18 Others
Parties present	:	Ms. Swapna Seshadri, Advocate, PGCIL Mr. Utkarsh Singh, Advocate, PGCIL Mr. Bipin Bihari Rath, PGCIL Mr. Nitish Kumar, PGCIL Mr. Angaru Naresh Kumar, PGCIL

Record of Proceedings

The present Review Petition is filed by Powergrid Corporation of India Limited seeking review of the order dated 31.5.2022 in Petition No. 625/TT/2020 whereby the Commission trued up the transmission tariff for 2014-19 period and determined the tariff for 2019-24 period in respect of 33 number of transmission assets of the Review Petitioner under 765 kV System for Central Part of Northern Grid-Part-III in Northern Region.

2. The Review Petition was heard and admitted on 24.1.2023. The Commission vide RoP dated 24.1.2023, directed the Respondents to file reply. However, none of the Respondents have filed reply to the Review Petition.

3. Referring to the impugned order dated 31.5.2022, learned counsel for the Review Petitioner submitted that the Commission has missed out the allowed claim of Initial Spares on overall project cost basis for 2019-24 tariff period, erred in allowing additional capitalization, committed errors in computation of transmission charges with regard to Asset-17 and there is no observation with reference to recovery of annuity payments.



4. Detailed submissions of the Review Petitioner with reference to errors apparent on record have already been recorded in RoP dated 24.1.2023, which have been reiterated today by learned counsel for the Review Petitioner, therefore, they are not recorded again.

5. In the interest of justice, the Commission granted one more opportunity to the Respondents to file their reply, if any, by 30.5.2023, with a copy of the same to the Petitioner and the Petitioner may file rejoinder, if need be, by 5.6.2023.

6. Subject to above, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

